

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

**Petition No: D- 98/GT/2013**

**Date: 11.11.2013**

To,

Executive Director (Commercial),  
NTPC Ltd, NTPC Bhawan,  
Core-7, Scope Complex, 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

Sir,

**Subject: Petition No: D- 98/GT/2013: Revision of Tariff filed by NTPC vide affidavit dated 16.08.2013 for Simhadri Super Thermal Power Station Stage-I (1000 MW) for the Period 01.04.2009-31.03.2014 after the truing up exercise.**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **20.11.2013**:

1. The details of work undertaken/under process for Ash Dyke Raising along with reasons for higher projected cost of ₹129.05 crore in the original petition as against the revised cost of ₹58.67 crore shall be submitted.
2. The details of works under 'Other Capital Works' in Ash Dyke along with reasons for higher projected cost of ₹9.84 crore in this Petition as against ₹5.65 crore approved in order dated 27.8.2012 in Petition No. 257/2009 shall be submitted.
3. Reason for not incurring expenditure on construction & raising of pedestal of ₹1.24 crores for Ash disposal lines shall be submitted.
4. Clarification as to whether the revised projected cost of ₹27.00 crores for Dry Ash Extraction system includes total scope as envisaged under projected capitalization of ₹35.30 crores approved in order dated 27.08.2012 in Petition No. 257/2009 shall be submitted.
5. An amount of (-) ₹3.37 lakh has been de- capitalized for 22 No. D type Quarters, (-) ₹8.18 lakh for Sweep frequency response analyzer and (-) ₹14.55 lakh for Make-up water system has been approved by the Commission in the Order dated 27.08.2012 in Petition No. 257/2009. It is observed that de- capitalization of these assets is indicated as zero. Since, the reconciliation statement for the year 2009-10 show these de-capitalization as reversal of liabilities, clarification shall be submitted on this. Further clarification along with detailed justification shall be submitted as to why the exclusion of ₹(-) 861.8 lakh for de-capitalization for Ash Dyke raising as allowed by the Commission in order dtd 27.08.2012 in Petition No. 257/2009 has been shown as ₹(-) 814.72 lakh under disallowed exclusion in this petition shall be submitted..
6. Clarification/ confirmation that the actual expenditures in 2009-10, 2010-11 & 2011-12 are the final payments made and no balance payments remain shall be submitted.
7. The details of actual additional capital expenditure incurred for the period from 2009-12 duly audited and certified by the statutory auditors in terms of Regulation 6(3) of the 2009 Tariff Regulations shall be submitted.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)